



सत्यमेव जयते

भारत सरकार
Government of India

भौगोलिक उपदर्शन पत्रिका

GEOGRAPHICAL INDICATIONS JOURNAL



बौद्धिक सम्पदा
भारत
**INTELLECTUAL
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,
बौद्धिक सम्पदा अधिकार भवन,
जी.एस.टी. रोड, गिण्डी,
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,
Intellectual Property Rights Building,
G.S.T. Road, Guindy, Chennai - 600 032.**



**GOVERNMENT OF INDIA
GEOGRAPHICAL INDICATIONS
JOURNAL NO. 110**

AUGUST 14, 2018 / BSHARVANA 23, SAKA 1940

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OFFICIAL NOTICES

Sub: Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 110 of the Geographical Indications Journal dated 14th August, 2018 / Shravana 23rd Saka 1940 has been made available to the public from 14th August, 2018.

NEW G.I APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
600	Leteku	31	Agricultural
601	Manipur Black Cherry	31	Agricultural
602	Manipur Black Rice (Chakhao)	30	Agricultural
603	Assam Elephant Apple	31	Agricultural
604	Coorg Arabica	30	Agricultural
605	Wayand Robusta	30	Agricultural
606	Chikmagalur Arabica	30	Agricultural
607	Araku Valley Arabica	30	Agricultural
608	Bababudangiri Arabica	30	Agricultural
609	Assam Lemon	31	Agricultural
610	Kandhamal Haldi	30	Agricultural
611	Jeeraphool	30	Agricultural
612	Odisha Rasagola	29 & 30	Food Stuff
613	Marayoor Jaggery	30	Agricultural
614	Chamba Chappal	25	Handicraft
615	Goan Coconut Feni	33	Manufacture d
616	Kodaikanal Malai Poondu	31	Agricultural
617	Seeraga Samba Rice	30	Agricultural
618	Khola Chilli	30	Agricultural

PUBLIC NOTICE

No.GIR/CG/JNL/2010

Dated 26th February, 2010

WHEREAS Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”

Now therefore, with effect from 1st April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website www.ipindia.nic.in free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1st April, 2010.

**Registrar of Geographical
Indications**

**G.I. Authorised User Application No. - 4724 in respect of Kancheepuram Silk
Registered GI Application No. – 15**

Application is made by, **Smt. Padma W/o Mr. Balasubramanian** at No. 18/26, Mutheeswarar Koil Sannathy Street, Thenkodi, Kancheepuram, Tamil Nadu, India dated May 04, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kancheepuram Silk** under Application No - 15 in respect of Textiles and Textiles Goods, Clothing including Sarees & Rumal falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Smt. Padma W/o Mr. Balasubramanian
- (B) **Address** : Smt. Padma W/o Mr. Balasubramanian,
No. 18/26, Mutheeswarar Koil Sannathy Street
Thenkodi, Kancheepuram, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : May 04, 2018
- (D) **Registered Geographical
Indication** : **Kancheepuram Silk**
- (E) **Registered Proprietor** : Department of Handloom & Textiles
- (F) **Address** : Department of Handloom & Textiles,
(Government of Tamilnadu) Kuralagam,
2nd Floor, Chennai - 600 018, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 & 25 - Textiles and Textiles Goods,
Clothing including Sarees & Rumal

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**G.I. Authorised User Application No. - 3898 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **Mr. A. K. Ramesh**, S/o A. B. Kuppusamy, at 159/5-2, Renganayagi Ammal Street, Kamarajar Salai, Madurai - 625009, Tamil Nadu, India, dated April 19, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No - 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. A. K. Ramesh, S/o A. B. Kuppusamy
- (B) **Address** : Mr. A. K. Ramesh, S/o A. B. Kuppusamy,
159/5-2, Renganayagi Ammal Street,
Kamarajar Salai, Madurai - 625009,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : April 19, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IIInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24–Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 3984 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **Mr. A. K. Balakrishnan**, S/o A. B. Kuppusamy, at 159/5-4, Renganayagi Ammal Street, Kamarajar Salai, Madurai - 625009, Tamil Nadu, India, dated September 25, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. A. K. Balakrishnan
- (B) **Address** : Mr. A. K. Balakrishnan
S/o, A. B. kuppusamy,
159/5-4, Renganayagi Ammal Street,
Kamarajar Salai, Madurai - 625009,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : September 25, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, 2nd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4249 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **M/s. Ranee Sarees JSV Tex**, Represented by RSJ. Sivakumar, at Door No. 157-A, South Masi Street, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textile and Textile Goods, Clothing including Sarees and Rumal falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Ranee Sarees JSV Tex
- (B) **Address** : M/s. Ranee Sarees JSV Tex
Represented by RSJ. Sivakumar,
159/5-2, Renganayagi Ammal Street,
Door No. 157-A, South Masi Street,
Madurai - 625001,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4250 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **R. B. R. Ramkumar**, S/o. R. B. Ramakrishnan, at 4-A & 5-A, Mahal, 4th Street, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textile and Textile Goods, Clothing including Sarees and Rumal falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : R. B. R. Ramkumar,
S/o. R. B. Ramakrishnan
- (B) **Address** : R. B. R. Ramkumar
S/o. R. B. Ramakrishnan
4-A & 5-A, Mahal 4th Street,
Madurai - 625001,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4251 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **P. S. Premkumar**, S/o Thiru. P.R. Sathiyamoorthy, at Door No. 20/38, Velayuthampillai 1st Street, 1st Floor, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textile and Textile Goods, Clothing including Sarees and Rumal falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : P. S. Premkumar
S/o Thiru. P.R. Sathiyamoorthy
- (B) **Address** : P. S. Premkumar
S/o Thiru. P.R. Sathiyamoorthy,
Door No. 20/38, Velayuthampillai,
1st Street, 1st Floor,
Madurai - 625001,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4252 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **R. B. R. Ravichandran**, S/o R. B. Ramakrishnan, at 4-A, Mahal 4th Street, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textile and Textile Goods, Clothing including Sarees and RumaI falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : R. B. R. Ravichandran,
S/o R. B. Ramakrishnan
- (B) **Address** : R. B. R. Ravichandran
S/o R. B. Ramakrishnan,
4-A, Mahal 4th Street,
Madurai - 625001, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and RumaI

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**G.I. Authorised User Application No. - 4253 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **M/s. Raghuraja Sarees**, Represented by R. B. R. Raghurajendran, at No. 5, Mahal 4th Street, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Raghuraja Sarees
Represented by R. B. R. Raghurajendran
- (B) **Address** : M/s. Raghuraja Sarees
Represented by R. B. R. Raghurajendran,
No. 5, Mahal 4th Street,
Madurai - 625001, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4254 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **T. S. Madhavan**, S/o T. S. M. Chandrasekar, at No. 20/1, Lakshmipuram 3rd Steet, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : T. S. Madhavan
S/o T. S. M. Chandrasekar
- (B) **Address** : T. S. Madhavan
S/o T. S. M. Chandrasekar,
No. 20/1, Lakshmipuram 3rd Steet,
Madurai - 625001,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4255 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **P. P. Mukesh Chand**, S/o P. S. Prabhudass, at Door No. 160/9, Kamarajar Salai, Vadivel Nagar, Madurai - 625009, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : P. P. Mukesh Chand
S/o P. S. Prabhudass
- (B) **Address** : P. P. Mukesh Chand
S/o. P. S. Prabhudass,
Door No. 160/9, Kamarajar Salai, Vadivel Nagar,
Madurai- 625009,
Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4256 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **P. P. Shyam Sundar**, S/o P. S. Prabhudass, at Plot No. 117, Vaigai Colony, Anna Nagar, Madurai - 625020, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : P. P. Shyam Sundar
S/o P. S. Prabhudass
- (B) **Address** : P. P. Shyam Sundar
S/o P. S. Prabhudass,
Plot No. 117, Vaigai Colony, Anna Nagar,
Madurai - 625020, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4257 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **P. P. Sudhakaran**, S/o P. S. Prabhudass, at Door No. 369, LIG Colony East, Anna Nagar, Madurai - 625020, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : P. P. Sudhakaran
S/o P. S. Prabhudass
- (B) **Address** : P. P. Sudhakaran
S/o P. S. Prabhudass,
Door No. 369, LIG Colony East, Anna Nagar,
Madurai - 625020, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4258 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **P. K. Nandhlal**, S/o. P. S. Kushel Dass, at Door No. 161 B/4, Kamarajar Salai, Madurai - 625009, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No - 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : P. K. Nandhlal
S/o. P. S. Kushel Dass
- (B) **Address** : P. K. Nandhlal
S/o. P. S. Kushel Dass,
Door No. 161 B/4, Kamarajar Salai,
Madurai - 625009, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4259 in respect of Madurai Sungudi
Registered GI Application No. – 21**

Application is made by, **P. K. Madhanlal**, S/o. P. S. Kusheldass, at Door No. 89, East Perumal Maistry Street, Madurai - 625001, Tamil Nadu, India, dated December 15, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Madurai Sungudi** under Application No- 21 in respect of Textiles falling in Class 24 & 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : P. K. Madhanlal
S/o. P. S. Kusheldass
- (B) **Address** : P. K. Madhanlal
S/o. P. S. Kusheldass,
Door No. 89, East Perumal Maistry Street,
Madurai - 625001, Tamil Nadu, India.
- (C) **Date of Authorised
User Application** : December 15, 2017
- (D) **Registered Geographical
Indication** : **Madurai Sungudi**
- (E) **Registered Proprietor** : Department of Handlooms and Textiles
- (F) **Address** : Department of Handlooms and Textiles
Government of Tamil Nadu,
Kuralagam, IInd Floor,
Esplanade, Chennai – 600 108,
Tamil Nadu, India.
- (G) **Class** : 24 & 25
- (H) **Goods** : Class 24 – Textile and Textile Goods
Class 25 – Clothing including Sarees and Rumal

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**G.I. Authorised User Application No. - 4721 in respect of Kangra Tea
Registered GI Application No. – 25**

Application is made by, **M/s. Mahender Tea Estate Factory**, Represented by Manuj Mandhotra Mansimbal Tea Estate, V.P.O Thakurdwara, Tehsil: Palampur, Kangra - 176102, Himachal Pradesh, India dated April 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No- 25 in respect of Tea falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Mahender Tea Estate Factory
Represented by Manuj Mandhotra
- (B) **Address** : M/s. Mahender Tea Estate Factory
Mansimbal Tea Estate,
V.P.O Thakurdwara, Teh. Palampur,
Kangra - 176102, Himachal Pradesh, India.
- (C) **Date of Authorised
User Application** : April 02, 2018
- (D) **Registered Geographical
Indication** : **Kangra Tea**
- (E) **Registered Proprietor** : H. P. Patent Information Centre
- (F) **Address** : H. P. Patent Information Centre,
State Council for Science, Technology &
Environment, B-34, SDA Complex,
Kasumpti, Shimla – 171009
Himachal Pradesh, India.
- (G) **Class** : 30
- (H) **Goods** : Class 30 - Tea

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**G.I. Authorised User Application No. - 4722 in respect of Kangra Tea
Registered GI Application No. – 25**

Application is made by, **M/s. Banuri Tea Growers Society** Represented by Shri. Parshotam Lal Bedwa, V.P.O Banuri, Teh. Palampur, Kangra– 176061, Himachal Pradesh, India dated April 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kangra Tea** under Application No- 25 in respect of Tea falling in Class 30 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : M/s. Banuri Tea Growers Society
Represented by Shri. Parshotam Lal Bedwa

(B) Address : M/s. Banuri Tea Growers Society
V.P.O Banuri, Teh.Palampur,
Kangra– 176061, Himachal Pradesh, India.

**(C) Date of Authorised
User Application** : April 02, 2018

**(D) Registered Geographical
Indication** : **Kangra Tea**

(E) Registered Proprietor : H. P. Patent Information Centre

(F) Address : H. P. Patent Information Centre,
State Council for Science, Technology &
Environment, B-34, SDA Complex,
Kasumpti, Shimla – 171009
Himachal Pradesh, India.

(G) Class : 30

(H) Goods : Class 30 - Tea

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**G.I. Authorised User Application No. - 4733 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **Mr. Owais Reshi**, S/o Farooq Ahmad Reshi, at No.79, Housing Colony Bemina, Srinagar – 190018, Jammu & Kashmir, India, dated July 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No- 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24, 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : Mr. Owais Reshi,
S/o Farooq Ahmad Reshi

(B) Address : Mr. Owais Reshi
S/o Farooq Ahmad Reshi,
No.79, Housing Colony Bemina,
Srinagar – 190018,
Jammu & Kashmir, India.

**(C) Date of Authorised
User Application** : July 02, 2018

**(D) Registered Geographical
Indication** : **Kashmir Pashmina**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.

(G) Class : 23, 24, 25

(H) Goods : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in
other classes; bed and table covers;
Class 25 – Clothing

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**G.I. Authorised User Application No. - 4736 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **M/s. J & K State Handloom Development Corporation Limited**, at No.5th Floor, Jawaharlal Nehru Udyog Bhawan, Rail Head Complex, Jammu – 180015, Jammu & Kashmir, India, dated July 09, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No- 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24, 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. J& K State Handloom Development Corporation Limited
- (B) **Address** : M/s. J& K State Handloom Development Corporation Limited,
No.5th Floor, Jawaharlal Nehru Udyog Bhawan,
Rail Head Complex, Jammu – 180015,
Jammu & Kashmir, India.
- (C) **Date of Authorised User Application** : July 09, 2018
- (D) **Registered Geographical Indication** : **Kashmir Pashmina**
- The logo for Kashmir Pashmina features a central illustration of a goat with long, shaggy wool. Above the goat, the words "KASHMIR PASHMINA" are written in a semi-circular arc. The goat is flanked by two stylized, dark, leaf-like shapes that resemble wings or the folds of a shawl.
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 23, 24, 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in other classes;bed and table covers;
Class 25 – Clothing

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**G.I. Authorised User Application No. – 4737 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **M/s. Capra Kashmir & Co**, Represented by Mr. Wahid Nazir Sofi, at Pathpora Kawadara, Srinagar – 190 002, Jammu & Kashmir, India, dated July 09, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No- 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24, 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Capra Kashmir & Co
Represented by Mr. Wahid Nazir Sofi
- (B) **Address** : M/s. Capra Kashmir & Co
Represented by Mr. Wahid Nazir Sofi,
Pathpora Kawadara, Srinagar – 190 002,
Jammu & Kashmir, India.
- (C) **Date of Authorised
User Application** : July 09, 2018
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**




- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 23, 24, 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in
other classes; bed and table covers;
Class 25 – Clothing

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**G.I. Authorised User Application No. – 4742 in respect of Kashmir Pashmina
Registered GI Application No. – 46**

Application is made by, **M/s Azahra Enterprises Private Limited**, Represented by Syed Sajad Hussain, at Nawab bagh, Kalle Mohalla, Baghwanpora, Lal Bazar, Srinagar - 190 023, Jammu & Kashmir, India, dated July 20, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Pashmina** under Application No- 46 in respect of Yarns and Threads, for textile use, Textiles and Textiles goods, not included in other classes; bed and table covers & Clothing falling in Class 23, 24, 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Azahra Enterprises Private Limited
Represented by Syed Sajad Hussain
- (B) **Address** : M/s Azahra Enterprises Private Limited
Nawab bagh, Kalle Mohalla, Baghwanpora, Lal Bazar,
Srinagar - 190 023, Jammu & Kashmir, India.
- (C) **Date of Authorised
User Application** : July 20, 2018
- (D) **Registered Geographical
Indication** : **Kashmir Pashmina**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 23, 24, 25
- (H) **Goods** : Class 23 - Yarns and Threads, for textile use;
Class 24 - Textiles and Textiles goods, not included in
other classes; bed and table covers;
Class 25 – Clothing

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**G.I. Authorised User Application No. – 4735 in respect of Kashmir Sozani Craft
Registered GI Application No. – 48**

Application is made by, **Mr. Owais Reshi**, S/o Farooq Ahmad Reshi, at No.79, Housing Colony Bemina, Srinagar - 190 018, Jammu & Kashmir, India, dated July 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No- 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Owais Reshi
S/o Farooq Ahmad Reshi
- (B) **Address** : Mr. Owais Reshi
S/o Farooq Ahmad Reshi,
No.79, Housing Colony Bemina
Srinagar - 190 018,
Jammu & Kashmir, India.
- (C) **Date of Authorised
User Application** : July 02, 2018
- (D) **Registered Geographical
Indication** : **Kashmir Sozani Craft**




- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 26
- (H) **Goods** : Class 26 - Sozani Embroidery performed
on different Apparels fabrics;

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**G.I. Authorised User Application No. – 4739 in respect of Kashmir Sozani Craft
Registered GI Application No. – 48**


Application is made by, **M/s. J & K State Handloom Development Corporation Limited** at 5th Floor, Jawaharlal Nehru Udlog Bhawan, Rail Head Complex, Jammu – 180 015, Jammu & Kashmir, India, dated July 09, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No- 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. J& K State Handloom Development Corporation Limited
Represented by Rakesh Sharma
- (B) **Address** : M/s. J& K State Handloom Development Corporation Limited,
5th Floor, Jawaharlal Nehru Udlog Bhawan, Rail Head Complex, Jammu – 180 015,
Jammu & Kashmir, India.
- (C) **Date of Authorised User Application** : July 09, 2018
- (D) **Registered Geographical Indication** : **Kashmir Sozani Craft**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 26
- (H) **Goods** : Class 26 - Sozani Embroidery performed on different Apparels fabrics;

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**G.I. Authorised User Application No. – 4740 in respect of Kashmir Sozani Craft
Registered GI Application No. – 48**

Application is made by, **M/s. Capra Kashmir & Co Represented by Mr. Wahid Nazir Sofi**, at Pathpora Kawadara, Srinagar – 190 002, Jammu & Kashmir, India, dated July 09, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No- 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Capra Kashmir & Co
Represented by Mr. Wahid Nazir Sofi
- (B) **Address** : M/s. Capra Kashmir & Co
Represented by Mr. Wahid Nazir Sofi,
Pathpora Kawadara, Srinagar – 190 002,
Srinagar - 190 018,
Jammu & Kashmir, India.
- (C) **Date of Authorised
User Application** : July 09, 2018
- (D) **Registered Geographical
Indication** : **Kashmir Sozani Craft**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 26
- (H) **Goods** : Class 26 - Sozani Embroidery performed
on different Apparels fabrics;

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**G.I. Authorised User Application No. – 4743 in respect of Kashmir Sozani Craft
Registered GI Application No. – 48**

Application is made by, **M/s PashmeLadakh Represented by Imran Rashid Darzi**, at No.22 Firdous Colony Buchapora, Srinagar - 190 020, Jammu & Kashmir, India, dated July 20, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No- 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : M/s PashmeLadakh
Represented by Imran Rashid Darzi

(B) Address : M/s PashmeLadakh
Represented by Imran Rashid Darzi,
No.22 Firdous Colony Buchapora,
Srinagar - 190 020,
Jammu & Kashmir, India.

**(C) Date of Authorised
User Application** : July 20, 2018

**(D) Registered Geographical
Indication** : **Kashmir Sozani Craft**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.


(G) Class : 26

(H) Goods : Class 26 - Sozani Embroidery performed
on different Apparels fabrics;

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**G.I. Authorised User Application No. – 4744 in respect of Kashmir Sozani Craft
Registered GI Application No. – 48**


Application is made by, **M/s Azahra Enterprises Private Limited Represented by Syed Sajad Hussain**, at Nawab bagh Kalle Mohalla Baghwanpora lal Bazar, Srinagar - 190 023, Jammu & Kashmir, India, dated July 20, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No- 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Azahra Enterprises Private Limited
Represented by Syed Sajad Hussain
- (B) **Address** : M/s Azahra Enterprises Private Limited
Represented by Syed Sajad Hussain,
Nawab bagh Kalle Mohalla Baghwanpora lal Bazar,
Srinagar - 190 023,
Jammu & Kashmir, India.
- (C) **Date of Authorised
User Application** : July 20, 2018
- (D) **Registered Geographical
Indication** : **Kashmir Sozani Craft**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar - 190011,
Jammu & Kashmir, India.
- (G) **Class** : 26
- (H) **Goods** : Class 26 - Sozani Embroidery performed
on different Apparels fabrics;

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G.I. Authorised User Application No. – 4734 in respect of Kani Shawl
Registered GI Application No. – 51


Application is made by, **Mr. Owais Reshi**, S/o Farooq Ahmad Reshi, at No.79, Housing Colony Bemina, Srinagar - 190 018, Jammu & Kashmir, India, dated July 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No- 51 in respect of Shawls falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. OwaisReshi
S/o Farooq Ahmad Reshi
- (B) **Address** : Mr. OwaisReshi
S/o Farooq Ahmad Reshi,
No.79, Housing Colony Bemina,
Srinagar - 190 018,
Jammu & Kashmir, India.
- C) **Date of Authorised User Application** : July 02, 2018
- (D) **Registered Geographical Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar – 190 011,
Jammu & Kashmir, India.
- (G) **Class** : 25
- (H) **Goods** : Class 25 – Shawls.
- (I) **Represented by** : TAHAFUZ

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G.I. Authorised User Application No. – 4738 in respect of Kani Shawl
Registered GI Application No. – 51

Application is made by, **M/s. J & K State Handloom Development Corporation Limited** Represented by Rakesh Sharma, at 5th Floor, Jawaharlal Nehru Udlog Bhawan, Rail Head Complex, Jammu – 180 015, Jammu & Kashmir, India, dated July 09, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No- 51 in respect of Shawls falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. J& K State Handloom Development Corporation Limited
Represented by Rakesh Sharma
- (B) **Address** : M/s. J& K State Handloom Development Corporation Limited,
5th Floor, Jawaharlal Nehru Udlog Bhawan, Rail Head Complex, Jammu – 180 015,
Jammu & Kashmir, India.
- (C) **Date of Authorised User Application** : July 09, 2018
- (D) **Registered Geographical Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered under the J & K Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar – 190 011,
Jammu & Kashmir, India.
- (G) **Class** : 25
- (H) **Goods** : Class 25–Shawls.
- (I) **Represented by** : TAHAFUZ
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**G.I. Authorised User Application No. – 4741 in respect of Kani Shawl
Registered GI Application No. – 51**

Application is made by, **M/s Pashme Ladakh**, Represented by Imran Rashid Darzi, at No.22 Firdous Colony, Buchapora, Srinagar - 190 020, Jammu & Kashmir, India, dated July 20, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No- 51 in respect of Shawls falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : M/s Pashme Ladakh
Represented by Imran Rashid Darzi

(B) Address : M/s Pashme Ladakh
Represented by Imran Rashid Darzi
No.22 Firdous Colony Buchapora,
Srinagar - 190 020,
Jammu & Kashmir, India.

**(C) Date of Authorised
User Application** : July 20, 2018

**(D) Registered Geographical
Indication** : **Kani Shawl**



(E) Registered Proprietor : TAHAFUZ, Srinagar

(F) Address : TAHAFUZ, (Registered under the J & K
Societies Act, Registration Number: 5611-S/2007)
C/o. CDI Campus, Opp. J & K Bank Ltd. BAMK,
Nowshera, District: Srinagar – 190 011,
Jammu & Kashmir, India.

(G) Class : 25

(H) Goods : Class 25–Shawls.

(I) Represented by : TAHAFUZ

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**G.I. Authorised User Application No. - 3956 in respect of Blue Pottery of Jaipur
Registered GI Application No. – 66**


Application is made by, **M/s Neerja Blue Pottery**, 15, Tejaji Nagar, 80 Feet Road, Shree Gopal Nagar, Gopal-pura Bypass, Jaipur – 302018, Rajasthan, India dated August 03, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Pottery of Jaipur** under Application No- 66 in respect of Pottery falling in Class 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Neerja Blue Pottery
- (B) **Address** : M/s Neerja Blue Pottery,
15, Tejaji Nagar, 80 Feet Road, Shree Gopal Nagar,
Gopal - pura Bypass, Jaipur – 302018,
Rajasthan, India.
- (C) **Date of Authorised
User Application** : August 03, 2017
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- 
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram,
New Delhi, India
- (G) **Class** : 21
- (H) **Goods** : Class 21-Pottery

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**G.I. Authorised User Application No. - 3957 in respect of Blue Pottery of Jaipur
Registered GI Application No. – 66**

Application is made by, **M/s Neerja International Inc**, 399A, Shri Gopal Nagar, Gopal-pura Bypass, Jaipur– 302019, Rajasthan, India dated August 03, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Blue Pottery of Jaipur** under Application No - 66 in respect of Pottery falling in Class 21 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Neerja International Inc
- (B) **Address** : M/s Neerja International Inc,
399A, Shri Gopal Nagar,
Gopal-pura Bypass, Jaipur - 302019,
Rajasthan, India.
- (C) **Date of Authorised
User Application** : August 03, 2017
- (D) **Registered Geographical
Indication** : **Blue Pottery of Jaipur**
- 
- (E) **Registered Proprietor** : Development Commissioner (Handicrafts)
- (F) **Address** : Development Commissioner (Handicrafts),
Ministry of Textiles, Government of India,
West Block No. 7, RK Puram,
New Delhi, India
- (G) **Class** : 21
- (H) **Goods** : Class 21 -Pottery

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**G.I. Authorised User Application No. - 4725 in respect of Puneri Pagadi
Registered GI Application No. – 128**

Application is made by, **M/s. Murudkar Zendewale and Fetewale LLP**, Represented by Mr. Girish Padmakar Murudkar at Opposite Posodya Maruti Mandir, 795, Budhwar Peth, Moti Chowk, Pune - 411 002, Maharashtra, India dated May 24, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Puneri Pagadi** under Application No - 128 in respect of Head Gear falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Murudkar Zendewale and Fetewale LLP
Represented by Mr. Girish Padmakar Murudkar
- (B) **Address** : M/s. Murudkar Zendewale and Fetewale LLP
Represented by Mr. Girish Padmakar Murudkar,
Opposite Posodya Maruti Mandir, 795,
Budhwar Peth, Moti Chowk, Pune - 411 002,
Maharashtra, India.
- (C) **Date of Authorised
User Application** : May 24, 2018
- (D) **Registered Geographical
Indication** : **Puneri Pagadi**
- (E) **Registered Proprietor** : Shree Puneri Pagadi Sangh
- (F) **Address** : Shree Puneri Pagadi Sangh,
Jadhav Sansar 592/93, Narayan Peth, Shivshakti Apt.,
Ground Floor, Next to KanyaShala,
Pune - 411 030
- (G) **Class** : 25
- (H) **Goods** : Class 25 – Head Gear

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**G.I. Authorised User Application No. - 4726 in respect of Hand Made Carpet of Bhadohi
Registered GI Application No. – 148**

Application is made by, **M/s. Global Floor Furnishers**, Represented by Mr. Aayushman Sureka at Sureka Mansion, Budhenath Marg, Mirzapur, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Hand Made Carpet of Bhadohi** under Application No- 148 in respect of Hand Made Carpet falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Global Floor Furnishers
Represented by Mr. Aayushman Sureka
- (B) **Address** : M/s. Global Floor Furnishers
Represented by Mr. Aayushman Sureka
Sureka Mansion, Budhenath Marg, Mirzapur,
Uttar Pradesh, India.
- (C) **Date of Authorised
User Application** : June 02, 2018
- (D) **Registered Geographical
Indication** : **Hand Made Carpet of Bhadohi**



- (E) **Registered Proprietor** : 1. All India Carpet Manufactures Association
2. The Great Bhadohi Craft Society
3. Joint Director Industries.
- (F) **Address** : 1. All India Carpet Manufactures Association,
Maryadpatti, PB.No.63, Bhadohi – 221 401, District:
S.R.N. Bhadohi, Uttar Pradesh, India.
2. The Great Bhadohi Craft Society,
Chakkishundas (Kawal), Gyanpur, District: S.R.N.
Bhadohi, Uttar Pradesh, India.
3. Joint Director Industries,
Office of Joint Director Industries, Government of
Uttar Pradesh, Varanasi Region, Varanasi, Uttar
Pradesh, India.
- (G) **Class** : 27
- (H) **Goods** : Class 27 –Hand Made Carpet
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**G.I. Authorised User Application No. - 4727 in respect of Hand Made Carpet of Bhadohi
Registered GI Application No. – 148**

Application is made by, **M/s. Carpet Handicrafts Export**, Represented by Mr. Amit Kumar Singh at B1, B2 Industrial Estate, Mirzapur – 231 001, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Hand Made Carpet of Bhadohi** under Application No- 148 in respect of Hand Made Carpet falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Carpet Handicrafts Export
Represented by Mr. Amit Kumar Singh
- (B) **Address** : M/s. Carpet Handicrafts Export
Represented by Mr. Amit Kumar Singh,
B1, B2 Industrial Estate, Mirzapur – 231 001,
Uttar Pradesh, India.
- (C) **Date of Authorised
User Application** : June 02, 2018
- (D) **Registered Geographical
Indication** : **Hand Made Carpet of Bhadohi**



- (E) **Registered Proprietor** : 1. All India Carpet Manufactures Association
2. The Great Bhadohi Craft Society
3. Joint Director Industries.
- (F) **Address** : 1. All India Carpet Manufactures Association,
Maryadpatti, PB.No.63, Bhadohi – 221 401, District:
S.R.N. Bhadohi, Uttar Pradesh, India.
2. The Great Bhadohi Craft Society,
Chakkishundas (Kawal), Gyanpur, District: S.R.N.
Bhadohi, Uttar Pradesh, India.
3. Joint Director Industries,
Office of Joint Director Industries, Government of
Uttar Pradesh, Varanasi Region, Varanasi, Uttar
Pradesh, India.
- (G) **Class** : 27
- (H) **Goods** : Class 27 –Hand Made Carpet

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**G.I. Authorised User Application No. - 4728 in respect of Hand Made Carpet of Bhadohi
Registered GI Application No. – 148**

Application is made by, **M/s. Rajput Carpets Represented by Mr. Anil Kumar Singh**, Patehara, Khamaria, Mirzapur, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Hand Made Carpet of Bhadohi** under Application No- 148 in respect of Hand Made Carpet falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : M/s. Rajput Carpets
Represented by Mr. Anil Kumar Singh

(B) **Address** : M/s. Rajput Carpets
Represented by Mr. Anil Kumar Singh,
Patehara, Khamaria, Mirzapur,
Uttar Pradesh, India.

(C) **Date of Authorised
User Application** : June 02, 2018

(D) **Registered Geographical
Indication** : **Hand Made Carpet of Bhadohi**



(E) **Registered Proprietor** : 1. All India Carpet Manufactures Association
2. The Great Bhadohi Craft Society
3. Joint Director Industries.

(F) **Address** : 1. All India Carpet Manufactures Association,
Maryadpatti, PB.No.63, Bhadohi – 221 401, District:
S.R.N. Bhadohi, Uttar Pradesh, India.
2. The Great Bhadohi Craft Society,
Chakkishundas (Kawal), Gyanpur, District: S.R.N.
Bhadohi, Uttar Pradesh, India.
3. Joint Director Industries,
Office of Joint Director Industries, Government of
Uttar Pradesh, Varanasi Region, Varanasi, Uttar
Pradesh, India.

(G) **Class** : 27

(H) **Goods** : Class 27 –Hand Made Carpet
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**G.I. Authorised User Application No. - 4729 in respect of Hand Made Carpet of Bhadohi
Registered GI Application No. – 148**

Application is made by, **M/s. Taj Mahal Products**, Represented by Mr. Jalil Ahmad Ansari, Chauri Road, Bhadohi – 221401, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Hand Made Carpet of Bhadohi** under Application No- 148 in respect of Hand Made Carpet falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) Applicant : M/s. TajMahal Products
Represented by Mr. Jalil Ahmad Ansari

(B) Address : M/s. TajMahal Products
Represented by Mr. Jalil Ahmad Ansari,
Chauri Road, Bhadohi – 221401,
Uttar Pradesh, India.

**(C) Date of Authorised
User Application** : June 02, 2018

**(D) Registered Geographical
Indication** : **Hand Made Carpet of Bhadohi**



(E) Registered Proprietor : 1. All India Carpet Manufactures Association
2. The Great Bhadohi Craft Society
3. Joint Director Industries.

(F) Address : 1. All India Carpet Manufactures Association,
Maryadpatti, PB.No.63, Bhadohi – 221 401, District:
S.R.N. Bhadohi, Uttar Pradesh, India.
2. The Great Bhadohi Craft Society,
Chakkishundas (Kawal), Gyanpur, District: S.R.N.
Bhadohi, Uttar Pradesh, India.
3. Joint Director Industries,
Office of Joint Director Industries, Government of
Uttar Pradesh, Varanasi Region, Varanasi, Uttar
Pradesh, India.


(G) Class : 27

(H) Goods : Class 27 –Hand Made Carpet

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**G.I. Authorised User Application No. - 4730 in respect of Hand Made Carpet of Bhadohi
Registered GI Application No. – 148**


Application is made by, **M/s. Carpet Palace**, Represented by Mr. Bharat Lal Maurya, Phase No. 1, Plot No. 67 to 69 & 69 A, Carpet City, Ahmadpur Phulwaria, Bhadohi – 221401, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Hand Made Carpet of Bhadohi** under Application No- 148 in respect of Hand Made Carpet falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Carpet Palace
Represented by Mr. Bharat Lal Maurya
- (B) **Address** : M/s. Carpet Palace
Phase No. 1, Plot No. 67 to 69 & 69 A, Carpet City,
Ahmadpur Phulwaria, Bhadohi – 221401,
Uttar Pradesh, India.
- (C) **Date of Authorised User Application** : June 02, 2018
- (D) **Registered Geographical Indication** : **Hand Made Carpet of Bhadohi**
- 

The logo is circular with the text 'HAND MADE CARPET OF BHADOHI' around the perimeter. In the center, there is a stylized emblem featuring two curved lines that resemble the shape of a carpet or a traditional motif.
- (E) **Registered Proprietor** : 1. All India Carpet Manufactures Association
2. The Great Bhadohi Craft Society
3. Joint Director Industries.
- (F) **Address** : 1. All India Carpet Manufactures Association,
Maryadpatti, PB.No.63, Bhadohi – 221 401, District:
S.R.N. Bhadohi, Uttar Pradesh, India.
2. The Great Bhadohi Craft Society,
Chakkishundas (Kawal), Gyanpur, District: S.R.N.
Bhadohi, Uttar Pradesh, India.
3. Joint Director Industries,
Office of Joint Director Industries, Government of
Uttar Pradesh, Varanasi Region, Varanasi, Uttar
Pradesh, India.
- (G) **Class** : 27
- (H) **Goods** : Class 27 –Hand Made Carpet
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**G.I. Authorised User Application No. - 4731 in respect of Mirzapur Hand Made Dari
Registered GI Application No. – 458**


Application is made by, **M/s. Global Floor Furnishers**, Represented by Mr. Aayushman Sureka, at R/o Sureka Mansion, Budhenath Marg, Mirzapur– 231001, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Mirzapur Hand Made Dari** under Application No- 458 in respect of Hand Made Dari falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Global Floor Furnishers
Represented by Mr. Aayushman Sureka
- (B) **Address** : M/s. Global Floor Furnishers
Represented by Mr. Aayushman Sureka
R/o Sureka Mansion, Budhenath Marg,
Mirzapur– 231001,
Uttar Pradesh, India.
- (C) **Date of Authorised User Application** : June 02, 2016
- (D) **Registered Geographical Indication** : **MirzapurHand Made Dari.**
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- (E) **Registered Proprietor** : Pooja Handloom Silk Utpadan Sahkari Samiti ltd
- (F) **Address** : Pooja Handloom Silk Utpadan Sahkari Samiti ltd,
Thathara, Block –Sewapuri,
Varanasi – 221 007.Uttar Pradesh.
- (G) **Class** : 27
- (H) **Goods** : Class 27 –Hand Made Dari.

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**G.I. Authorised User Application No. - 4732 in respect of Mirzapur Hand Made Dari
Registered GI Application No. – 458**

Application is made by, **M/s Carpet Handicrafts Export**, Represented by Mr. Amit Kumar Singh, at R/o B1, B2, Industrial Estate, Mirzapur– 231001, Uttar Pradesh, India dated June 02, 2018 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Mirzapur Hand Made Dari** under Application No- 458 in respect of Hand Made Dari falling in Class 27 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s Carpet Handicrafts Export
Represented by Mr. Amit Kumar Singh
- (B) **Address** : M/s Carpet Handicrafts Export
Represented by Mr. Amit Kumar Singh,
R/o B1, B2, Industrial Estate,
Mirzapur– 231001,
Uttar Pradesh, India.
- (C) **Date of Authorised
User Application** : June 02, 2016
- (D) **Registered Geographical
Indication** : **Mirzapur Hand Made Dari.**
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- (E) **Registered Proprietor** : Pooja Handloom Silk Utpadan Sahkari Samiti Limited
- (F) **Address** : Pooja Handloom Silk Utpadan Sahkari Samiti Limited,
Thathara, Block –Sewapuri,
Varanasi – 221007. Uttar Pradesh.
- (G) **Class** : 27
- (H) **Goods** : Class 27 –Hand Made Dari.

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**G.I. Authorised User Application No. – 4046 in respect of Solapur Pomegranate
Registered GI Application No. – 502**

Application is made by, **Mr. Ankush Manik Savant**, at Post: Vasud, Taluka: Sangola, District: Solapur – 413307, Maharashtra, India, dated October 16, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Solapur Pomegranate** under Application No- 502 in respect of Pomegranate falling in Class 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Mr. Ankush Manik Savant
- (B) **Address** : Mr. Ankush Manik Savant,
Post: Vasud, Taluka: Sangola,
District: Solapur – 413307,
Maharashtra, India.
- (C) **Date of Authorised
User Application** : October 16, 2017
- (D) **Registered Geographical
Indication** : **Solapur Pomegranate**



- (E) **Registered Proprietor** : Akhil Maharashtra Dalimb Utpadak Sanshodhan Sangh
- (F) **Address** : Akhil Maharashtra Dalimb Utpadak Sanshodhan Sangh,
E- 15, Nisarg, Market Yard,
Gultekadi, Pune – 411 037,
Maharashtra, India.
- (G) **Class** : 31
- (H) **Goods** : Class 31 -Pomegranate

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**G.I. Authorised User Application No. – 4104 in respect of Solapur Pomegranate
Registered GI Application No. – 502**

Application is made by, **Mr. Appaso Pandurang Bandgar**, at Post: Ch. Mahud, Taluk: Sangola, District: Solapur – 413306, Maharashtra, India, dated October 16, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Solapur Pomegranate** under Application No - 502 in respect of Pomegranate falling in Class 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : Mr. Appaso Pandurang Bandgar

(B) **Address** : Mr. Appaso Pandurang Bandgar,
Post: Ch. Mahud, Taluk: Sangola,
District: Solapur – 413306,
Maharashtra, India.

(C) **Date of Authorised
User Application** : October 16, 2017

(D) **Registered Geographical
Indication** : **Solapur Pomegranate**



(E) **Registered Proprietor** : Akhil Maharashtra Dalimb Utpadak Sanshodhan Sangh

(F) **Address** : Akhil Maharashtra Dalimb Utpadak Sanshodhan Sangh,
E- 15, Nisarg, Market Yard,
Gultekadi, Pune – 411 037,
Maharashtra, India.

(G) **Class** : 31

(H) **Goods** : Class 31 -Pomegranate

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**G.I. Authorised User Application No. – 4105 in respect of Solapur Pomegranate
Registered GI Application No. – 502**

Application is made by, **Mr. Tukaram Sudam Pawar**, at Post: Waki Sh, Taluk: Sangola, District: Solapur – 413307, Maharashtra, India, dated October 16, 2017 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Solapur Pomegranate** under Application No- 502 in respect of Pomegranate falling in Class 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

(A) **Applicant** : Mr. Tukaram Sudam Pawar

(B) **Address** : Mr. Tukaram Sudam Pawar,
Post: Waki Sh, Taluk: Sangola,
District: Solapur – 413307,
Maharashtra, India.

(C) **Date of Authorised
User Application** : October 16, 2017

(D) **Registered Geographical
Indication** : **Solapur Pomegranate**



(E) **Registered Proprietor** : Akhil Maharashtra Dalimb Utpadak Sanshodhan Sangh

(F) **Address** : Akhil Maharashtra Dalimb Utpadak Sanshodhan Sangh,
E- 15, Nisarg, Market Yard,
Gultekadi, Pune – 411 037,
Maharashtra, India.

(G) **Class** : 31

(H) **Goods** : Class 31 -Pomegranate

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General Information

What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

What are the advantages of registering?

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

Who can use the registered Geographical Indication?

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

How long is the registration of Geographical Indication valid? Can it be renewed?

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

When a Registered Geographical Indication is said to be infringed?

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

Who can initiate an infringement action?

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

Can a registered Geographical Indication be assigned, transmitted etc?

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

Can a registered Geographical Indication or authorized user be removed from the register?

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

How a Geographical Indication differs from a trade mark?

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

